CA No. 03/2016 and CA No. 10/2016 IN CP NO. 132 (ND)/11 RT No.41/2016

Vikas Garg & Anrs.

... Petitioners

Versus.

M/s James Hotels & Ors.

...Respondents

Present:- Mr.Atul Sood, Advocate for petitioner No.1,
Mr.Gaurav Mankotia, Advocate for respondents No.1 to 7.
Ms. Poonam Verma, Advocate for respondent No.8.

Reply to CA No 10 of 2016 has been filed by the learned counsel for the respondents No. 1 to 7. Having heard the learned counsel for the parties, the documents i.e. affidavits of Mr. Surjit Singh Gulati son of Mr. Inder Singh Gulati and Mr. Jasbir Singh son of Mr. Dharam Singh, be taken on record subject to all just exceptions.

Reply to CA No. 3 of 2016 has also been filed and copy thereof supplied to the counsel for petitioner. This application be argued along with the main petition.

Learned counsel for the petitioner has handed over receipt in GAR Form-7 suggesting that the respondent company filed the Annual Return for the year ending 31st March, 2011 on 22.10.2014. The additional copy of this receipt has also been filed. The same be taken on record.

Out

On the previous date i.e. 7.10.2016, Mr. Khajan Singh, Junior

Technical Assistant of the office of Registrar of Companies had recorded his statement that Annual Return for the year 2010-11 of the respondent company was not available on the MCA portal. He also stated that it could not even be found from the site whether the Return of the said year was filed or not. The Assistant Registrar of Companies, Chandigarh be summoned to make statement with regard to the receipt of GAR-7 dated 22.10.2014 by attaching the copy of GAR-7 with the summons, for 7th November, 2016.

Learned counsel for the respondent again seeks time to file affidavit in terms of order dated 7.10.2016. Last opportunity is granted to make compliance by the next date.

(Justice R.P. Nagrath) Member (Judicial)

October 21, 2016

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(Deepa Krishan) Member (Technical)